

**CC NO. 532188/2016 (OLD CC NO. 5/2012)  
CBI VS. N. RAMAKRISHNAN & OTHERS**

**COURT HEARING THROUGH VIDEO CONFERENCING**

**27.06.2020**

**Present: Sh. Sunil Verma**, Id. PP for CBI.

Accused N. Ramakrishnan, Rakesh Vashisht,  
Mahesh Gupta and S. Anand on bail.

Accused Rakesh Vashist for accused company  
M/s Indodan Industries Pvt. Ltd. also.

**Dr. Sushil Gupta**, Adv for accused N. Ramakrishnan  
and Mahesh Gupta.

**Sh. G. A. Khan**, Adv. for accused C. Subramaniam.

**Ms. Maulshree Pathak**, Adv. for accused S. Anand  
and N. Murlidharan.

Accused C. Subramaniam and N. Murlidharan are  
absent.

On oral request, accused C. Subramaniam and N.  
Murlidharan are exempted from personal hearing through video  
conferencing for today only through their respective counsels,  
who are present.

It is submitted by all the counsels and the accused  
Rakesh Vashist that they have no objection for holding of

proceedings through video conferencing. It is further submitted by them that they have already submitted their respective written arguments and Id. PP for CBI has also filed written arguments.

It is submitted by Id. PP that written arguments must have been filed by previous PP and he seeks time to go through the same.

Ahlmad is directed to get the court file scanned and get the copy of the same to me, at the earliest.

Put up for supplying the scanned copy of the court file and for further proceedings on **13.07.2020**.

  
**(RAKESH KUMAR SHARMA)**  
**SPECIAL JUDGE (PC ACT), CBI-06**  
**ROUSE AVENUE COURTS, DELHI**  
**27.06.2020**